

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 124 of 2016 in
APPEAL NO. 96 OF 2015**

Dated: 17th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Kerala State Electricity Board Ltd.

...Appellant(s)

Versus

Kerala State Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.T. George

**Counsel for the Respondent(s) : Mr. B.R. Mohan Kumar for
Mr. Ramesh Babu for R.1**

ORDER

IA No. 124 of 2016

(Appl. for condonation of delay in filing counter affidavit)

For the reasons stated in the application, delay in filing counter affidavit is condoned. Counter affidavit is taken on record. Application is disposed of.

APPEAL NO. 96 OF 2015

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 18.04.2016 after serving copy on the other side.

List the matter on **29.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**